

**GOVERNMENT OF INDIA  
MINISTRY OF COAL  
LOK SABHA  
UNSTARRED QUESTION NO. 1535  
TO BE ANSWERED ON 24.11.2016**

**Compliance of EIA Notification**

**1535. SHRI YOGI ADITYA NATH:**

Will the Minister of COAL be pleased to state:

- (a) the status of various coal mines with regard to compliance of Environment Impact Assessment (EIA) Notification;
- (b) whether any steps have been taken by the Government for the compliance of EIA notification in all the coal mines in the country; and
- (c) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY  
OF COAL, POWER, NEW AND RENEWABLE ENERGY AND MINES  
(SHRI PIYUSH GOYAL)**

**(a):** As per EIA Notification 2006 of Ministry of Environment & Forests and Climate Change (MoEFCC), Environment Impact Assessment (EIA) study is required for application for grant of Environment Clearances(EC) for coal mining projects. EIA study has been completed in all the 413 mines of coal India Limited.

**(b)to (c):** Following are the measures taken to ensure compliance of EIA notification:

1. The compliance report against EC for each mine is submitted on six monthly basis i.e. as on 30th September & 31st March to MOEF (both at New – Delhi & at Regional Office).
2. Environmental Monitoring for all the working projects is carried out as per the Environment (Protection) Amendment Rules, 2000 (Extraordinary Notification in the Gazette of India on 25th September, 2000 – Standard for Coal Mines) through MoEFCC approved agency CMPDI (Central Mine Planning & Design Institute). The type of stations monitored is –
  - Ambient Air Quality Monitoring Stations – both in Core & Buffer Zone;
  - Water Quality Monitoring Stations – Mine discharge, Workshop Effluent, Domestic Effluent, Up & Down Stream of surface water courses (as applicable).
  - Ambient Noise level Monitoring Stations

3. Environmental monitoring reports are submitted on quarterly basis to State Pollution Control Boards against consent conditions and to MoEFCC Regional office in compliance to EC and Consent conditions.
4. Environmental statement for all working mines is submitted to the State Pollution Control Boards within the stipulated time i.e. before 30th September on yearly basis.

